

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 393 OF 2017 &
IA NO. 1128 OF 2017

Dated: 18th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd. Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Ms. Parichita Chowdhury
h/f Mr. Anand K. Ganesan for R-1

Ms. Vaishnavi Rao for R-2 & 5

ORDER

(IA NO. 1128 OF 2017)

(Application for exemption from filing certified copy of the impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA being IA No. 1128 of 2017 is allowed. IA for production of certified copy is dispensed with at present.

APPEAL NO. 393 OF 2017

Case called twice. However, none appeared for the Appellant.

Ms. Parichita Chowdhury, Learned Counsel appearing for the Respondent No. 1 submitted that the Respondent No. 1 does not wish to file reply. However, they will file written submission. Ms. Vaishnavi Rao,

Learned Counsel appearing for the Respondent No. 2 & 5 prays for three more weeks' time to file reply.

Submissions made by the learned counsel for the Respondent No. 1 and the Respondent No. 2 & 5, as stated above, are placed on record.

Learned Counsel for the Respondent No. 1 is permitted to file her written submissions, as prayed for. Three more weeks' time is granted to the learned counsel for the Respondent No. 2 & 5 to enable her to take steps to file reply on or before 8-6-2018, after serving copy on the other side. Rejoinder may be filed within two weeks, thereafter, after serving copy on the other side.

List the matter on **1-8-2018**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member